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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, THE 20 September., 1979.

NOTIFICATION
INCOME TAX

No.2998 (F.No.404/23/TRG-MP/79-ITCC: In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.M.Sirothiya being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act,

2. The appointment of Shri C.P.Mishra as Tax Recovery Officer made under Notification No.1533(F.No.404/179/76-ITCC) dated 10.10.76 is hereby cancelled.

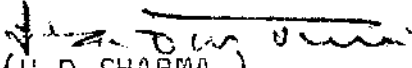
3. This Notification shall come into force with effect from the date Shri R.N.Sirothiya takes over charge as Tax Recovery Officer.

Sd/-
(H.VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
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ASSTT. DIRECTOR OF INSPECTION
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